
(2023) 04 DEL CK 0179

In the Delhi High Court

Case No : Civil Writ Petition No. 5464 Of 2023, Civil Miscellaneous Application
No. 21346 Of 2023

Santosh Kumar & Ors.

APPELLANT

Vs

Union Of India Thr. Its Secretary & Anr.

RESPONDENT

Date of Decision : 28-04-2023

Acts Referred:

Citation : (2023) 04 DEL CK 0179

Hon'ble Judges : Suresh Kumar Kait, J; Neena Bansal Krishna, J

Bench : Division Bench

Advocate : Manish Anand, Vedansh Anand

Final Decision : Disposed Of

Judgement

1. By way of the present petition, petitioners are seeking directions to the respondents to notionally re-fix the petitioners seniority with reference to their merit list with their batch mates of 2003 along with consequential promotion to the rank of Assistant Commandant from the date when the juniors of the petitioners were promoted to the post of Assistant Commandant and other consequential benefits.

2. Learned counsel appearing for the petitioners submits that for the aforesaid relief, petitioner nos.1 to 6 made representations dated 30.08.2022, 21.10.2022, 21.10.2022, 29.08.2022, nil and 28.08.2022 respectively, however, till date, the said representations have not been decided by the respondents.

3. In view of the above, we hereby direct the respondents to decide the abovementioned representations filed by the petitioner nos.1 to 6 within six weeks from today and communicate the decision thereof to the petitioners in writing within one week thereafter with reasoned order.

4. With the aforesaid directions, the present petition is disposed of.

5. Needless to say, if the petitioners still feel aggrieved by the decision of the

respondents on their representations, they may approach the appropriate forum.